

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 39**

**IA 118/2022 IA 30/2024 In CP 26/MB/2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 30.04.2024**

NAME OF THE PARTIES:    **PARASHRAM    V.    KSHATRIYA    V/s**  
**MADHUSHREE PAPER MILLS PVT. LTD**

Section 241(1) Sec. 242(4) of the Companies Act, 2013

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**ORDER**

1. Mr. Shyam Kapadia, learned Counsel a/w Mr. Shashwat Rai, Advocate a/w Mr. Jayanth B. J. i/b Keystone Partners appeared for the Petitioner.
2. Mr. Yashodhan Divekar, Advocate a/w Ms. Aishwarya Deshmukh, Advocate i/b Divekar & Co. appeared for the Respondents.

**IA No. 30/2024** –

1. Learned Counsel for the Respondent submits that they have already placed on record affidavit in reply stating that documents sought by the Petitioner are not in possession of them, and the documents called by the Tribunal vide order dated 05.04.2024 are in custody of Petitioner only.
2. List this matter along with IAs' on **04.07.2024** at **2:30 pm** for hearing.
3. Ad-interim to be continued till next date of hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**